

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO. 175 OF 2003

IN

ORIGINAL APPLICATION NO. 560 OF 2002

ALLAHABAD THIS THE 12TH DAY OF FEBRUARY, 2004

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-B

1. Radha Mohan,
S/o Sri Sheo Govind,
P.A. No. 37405 F.,
presently posted as UDC at Met Section,
402 Ari Force Station Chakeri,
Kanpur.
2. R.K.S. Jadaun,
S/o Sri Buddha Singh,
P.A. No. 37339-A,
presently posted as UDC, at Station
Civil Administration Section 402,
Air Force Station, Chakeri,
Kanpur.Applicant

Sri
(By Advocate J.G. Upadhyay, Sri S.S. Upadhyay
and Sri R.A. Upadhyay.)

Versus

Air Commandare R.S. Sandhu,
Posted as Ari Officer Commanding,
402 Ari Force Station,
Chakeri Kanpur.Respondents

(By Advocate Shri G.R. Gupta)

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA MEMBER-A

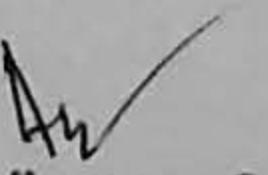
This Contempt Petition has been filed for punishing the respondents for wilful dis-obedience of the order of this Tribunal dated 08.05.2002 passed in O.A. No.560/02. By the above order the respondents was directed to decide the representations of the applicants dated 20.02.2002 and 27.02.2002 by a reasoned order.

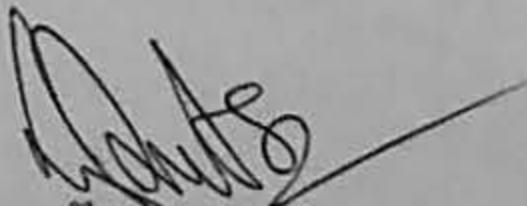
2. The respondent has filed CA and has annexed the order dated 12.12.2003 by which the representations of the applicants have been decided. Last two lines of the order dated 12.12.2003 reads as under:-

"Consequently the anomaly in seniority and pay raised by Shri Radha Mohan and Shri RKS Jadaun will be resolved."

3. The learned counsel for the applicants filed the RA which is taken on record. The learned counsel for the applicants submitted that only the paper excercise has been done and no seniority list has been issued so far and nor has any benefit being given to the applicants by way of fixation of pay and promotion. We appreciate the concern of the applicants and in the interest of justice we consider it appropriate to direct the respondents to inform the applicants about the final settlement ~~to~~ of the controversy within a period of two months from the date the order of this Tribunal is filed.

4. With the above direction we dispose of this contempt petition. Notices are discharged.


Member-B


Member-A